

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 4**  
**(IB)-281(PB)/2019**

**IN THE MATTER OF:**

BDR Finvest Pvt. Ltd.

.... Applicant/petitioner

v.

Ninex Developers Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code (Liq.)**

**Order delivered on 25.06.2020**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP

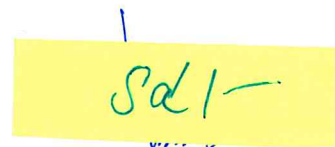
Mr. Rakesh Kumar & Ms. Preeti Kashyap, Advs.  
Mr. Vikas Garg, RP

**ORDER**

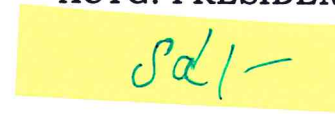
**IA-2112/2020**

Progress report filed by the Resolution Professional annexing therein the minutes of 6<sup>th</sup>, 7<sup>th</sup>& 8<sup>th</sup> CoC meetings is taken on record subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final hearing.

The application stands disposed of.

|  


**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**



**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**